

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 473**

**TO BE ANSWERED ON THE 25<sup>TH</sup> JUNE, 2019/ ASHADHA 4, 1941 (SAKA)**

**MOB LYNCHING**

**473. SHRI N.K. PREMACHANDRAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware that mob lynching is continuing in the country;**
- (b) if so, the action taken by the Government for prevention of mob lynching;**
- (c) the details of cases registered regarding mob lynching during the last three years and the current year;**
- (d) whether the Union Government has given direction to the State Governments to initiate stringent action against mob lynching;**
- (e) if so, the details thereof; and**
- (f) the details of case registered on account of beef issue, State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e) : ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. The National Crime Records Bureau (NCRB) does not maintain specific data with respect to lynching incidents in the country. The Ministry of Home Affairs have issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is**

**punished promptly as per law. The Ministry of Home Affairs have issued an advisory on 09.08.2016 to all States/UTs for taking prompt and strict action against miscreants who take law into their own hands and an advisory dated 04.07.2018 on the issue was issued to the States and UTs wherein they were advised to keep watch on circulation of fake news and rumours having potential of inciting violence, take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands. Further, advisories dated 23.07.2018 and 25.09.2018 were issued to the State Governments/UT Administrations for taking measures by State/UTs to curb incidents of mob lynching in the country. Government through audio-visual media has also generated public awareness to curb the menace of mob lynching. Government has also sensitized the service providers to take steps to check the propagation of false news and rumours having potential to incite mob violence and lynching.**

**(f) : National Crime Records Bureau does not maintain specific data in this regard.**

**\*\*\*\*\***